

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No.6153 of 2013 (O&M)**

United India Insurance Company Limited ..... Appellant

V/s

Nirmala and others ..... Respondents

4. **S. Ravindra Babu son of Chinna Narsaih, resident of F. No. 110-C Block Ananda Bhavyas Aprts Nizam Pet Roal Kukatpally R.R. District Hyderabad (Andhara Pardesh) (Owner of Tipper No. AP 28x2959)**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **22.02.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
15<sup>th</sup> January 2019.



*Anil*  
15/1/2019  
Superintendent (Judl.),  
For Registrar (Judicial)

15/1/2019